



Government of Jammu and Kashmir,
Department of Food, Civil Supplies and Consumer Affairs,
Civil Secretariat, Jammu/Srinagar.

Notification
Jammu, the 15th Nov 2017

SRO 466 .-In exercise of the power conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby makes the following rules, namely:-

1. Short Titled and Commencement -(1)These rules may be called the Jammu and Kashmir Legal Metrology (Gazetted) Service Recruitment Rules, 2017.

(2) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions:- In these rules, unless the context otherwise requires:-

- a) "Administrative Department" means the Department of the Government in the Civil Secretariat holding the administrative charge of the service;
- b) "Cadre" means the cadre of the service;
- c) "Commission" means the Jammu and Kashmir Public Service Commission;
- d) "Government" means the Government of Jammu and Kashmir;
- e) "Head of the Department" means the Major Head of the Department holding the Administrative charge of the service;
- f) "Member" of Service" means a person appointed to a post in the service under the provisions of these rules;
- g) "Post" means a permanent post carrying a definite time scale sanctioned by the competent authority;
- h) "Rules" means the Jammu and Kashmir Legal Metrology(Gazetted) Service Recruitment Rules;
- i) "Schedule" means the Schedule(s) annexed to these rules;
- j) "Service" means the Jammu and Kashmir Legal Metrology(Gazetted) Service;
- k) "State" means the Jammu and Kashmir State;

